

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW XXXXXXX BOMBAY

CAMP: NAGPUR

DA 465/90

EXAXXX St.No. (N)29/90

198

XXXXXXX.

	1	20 6 4000
DATE OF	DECISION	20.6.1990
DAIR OF	DECISION	

Advocate for the Respondent(s)

Applicant in person

Advocate for the Petitioners

Versus

Dy.Director General, Geological Survey of India, Nagpur & Ors.

Shri Ramesh Darda

Petitioner

Advocate for the Petitioners)

CORAM:

The Hon'ble Mr. P.S. Chaudhuri, Member (A)

) /h 20/6

The Hon'ble Mr. D.K.Agrawal, Member (J)

- 1. Whether Reporters of local papers may be allowed to see the Judgement?
- 2. To be referred to the Reporter or not?
- 3. Whether their Lordships wish to see the fair copy of the Judgement?
- 4. Whether it needs to be circulated to other Benches of the Tribunal?

 MGIPRRND-12 CAT/86-3-12-86-15,000

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL NEW BOMBAY BENCH, NEW BOMBAY

CAMP : NAGPUR

(3)

St.No. (N) 29/90 OA 465/90

Shri A.K.H.R.Bakshi

. Applicant

VS.

Dy.Director General, Geological Survey of India, Nagpur & Ors.

Respondents

CORAM: Hon'ble Member (A) Shri P.S.Chaudhuri Hon'ble Member (J) Shri D.K.Agrawal

Appearance

Applicant in person

Mr. Ramesh Darda Advocate for the Respondents

ORAL JUDGEMENT

Dated: 20.6.1990

(PER: P.S.Chaudhuri, Member (A)

This application under Section 19 of the Administrative Tribunals Act, 1985 was filed on 29.3.1990. In it the applicant, who is a Chemist in the Geological Survey of India, is seeking a declaration regarding his date of birth being 7.11.1936.

- 2. We have heard the applicant in person and Mr. Ramesh Darda, learned advocate for the respondents.
- There are certain office objections to the registration of this application. As we propose disposing of the application today, we direct the office to ignore these objections in this case only and give the application an appropriate number. We are passing this order to facilitate future referencing only.



4. The perusal of the application and the arguments aduced before us today make it clear that neither is there any order at which the applicant can be aggrieved nor has the applicant availed of all the remedies available to him under the Service Rules as the redressal of grievance.

5. In view of this position, we summarily reject the application under Section 19 (3) of the Administrative Tribunals Act, 1985. The applicant is, however, at liberty to approach this Tribunal subsequently should he be aggrieved at the final order in this matter. There will be no order as to costs.

(D.K.AGRAWAL)

MEMBER (J)

(P.S.CHAUDHURI)

MEMBER (A)